

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S BHARTIYA MICRO CREDIT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS													
1.	Name of the corporate debtor along with PAN & CIN	M/s BHARTIYA MICRO CREDIT CIN: U65992UP2008NPL034486 PAN: AADCB3497N												
2.	Address of the registered office	645 / A / 57 Plot No-15, Janak Vihar, Sector-1, Janakipuram, Lucknow - 226021, (U.P)												
3.	URL of website	No Website												
4.	Details of place where majority of fixed assets are located	No fixed Assets												
5.	Installed capacity of main products/ services	NA												
6.	Quantity and value of main products/ services sold in last financial year	Micro – finance company (As of now, company is not a going concern)												
7.	Number of employees/ workmen	No business as of now												
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	May be obtained by sending email at: cirp_bhartiya microcredit@efficaxindia.com												
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:													
	<table> <tr> <th>S. No.</th><th>Parameters</th><th>Eligibility</th></tr> <tr> <td>1.</td><td>Initial deposit of money with EOI</td><td>Refundable amount (non-interest bearing) of Rs. 2,00,000/- (Rupees Two Lakhs only) to deposited via RTGS or Demand Draft</td></tr> <tr> <td>2.</td><td>Refundable Earnest Money Deposit (non-interest bearing) along with the Resolution Plan</td><td>Rs. 25,00,000/- (Rupees Twenty-Five Lakhs only) as Demand Draft, RTGS or Bank guarantee.</td></tr> <tr> <td>3.</td><td>Tangible net worth</td><td>Rs. 2,50,00,000/- (Rupees Two Crore Fifty Lakhs Only).</td></tr> </table>	S. No.	Parameters	Eligibility	1.	Initial deposit of money with EOI	Refundable amount (non-interest bearing) of Rs. 2,00,000/- (Rupees Two Lakhs only) to deposited via RTGS or Demand Draft	2.	Refundable Earnest Money Deposit (non-interest bearing) along with the Resolution Plan	Rs. 25,00,000/- (Rupees Twenty-Five Lakhs only) as Demand Draft, RTGS or Bank guarantee.	3.	Tangible net worth	Rs. 2,50,00,000/- (Rupees Two Crore Fifty Lakhs Only).	
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3.	Tangible net worth	Rs. 2,50,00,000/- (Rupees Two Crore Fifty Lakhs Only).												
10.	Last date for receipt of expression of interest	27-09-2026												
11.	Date of issue of provisional list of prospective resolution applicants	07-10-2026												
12.	Last date for submission of objections to provisional list	12-10-2026												
13.	Date of issue of final list of prospective resolution applicants	22-10-2026												
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-10-2026												
15.	Last date for submission of resolution plans	26-11-2026												
16.	Process email id to submit Expression of Interest	cirp_bhartiya microcredit@efficaxindia.com												

Rakesh Kumar Jindal,
Authorized Signatory for

Efficax Resolution Professionals Private Limited

Resolution Professional

For M/s Bhartiya Micro Credit

IBBI/IPE-0153/IPA-3/2023-24/50063

IBBI Registered Address: Unit no. 14, 1st floor Ishwar colony Bhama Shah Marg, Delhi- 110009

Email Id: cirp_bhartiya microcredit@efficaxindia.com

AFA Valid up to- 31.12.2026

Phone Number- 9560464525

Date : 12/09/2026

Place : New Delhi